



2026:AHC:66433

HIGH COURT OF JUDICATURE AT ALLAHABAD

APPLICATION U/S 528 BNSS No. - 11258 of 2026

Ram Asare @ Ramashray

.....Applicant(s)

Versus

State of U.P. and Another

.....Opposite
Party(s)

Counsel for Applicant(s)	: Pawan Kumar, Rampyare Lal Srivastava
Counsel for Opposite Party(s)	: Chandra Bhushan Mishra, G.A., Prem Shanker Mishra

Court No. - 77

HON'BLE SAURABH SRIVASTAVA, J.

1. Heard learned counsel for the parties.
2. The present application under Section 528 BNSS has been filed for quashing charge-sheet no.2 dated 25.03.2025, cognizance/summoning order dated 28.07.2025 and non-bailable warrant dated 21.01.2026 as well as the entire proceedings of Case No.395 of 2025 (State vs. Ram Asare Upadhyay) arising out of Case Crime No.613 of 2023, under sections 419, 420, 504, 506, 467, 468, 471 IPC, P.S. Meja, District- Prayagraj, pending in the court of learned ACJM-10, Prayagraj.
3. On perusal of the narration of FIR as well as impugned cognizance order, charge-sheet and order-sheet, this Court does not find it to be a case where interference of this Court is required. No such ground appears to be available in the present application, on the basis of which, impugned cognizance order along with charge-sheet and entire criminal proceedings of the said case, can be set aside.
4. Accordingly, the prayer sought through the instant application, is refused.
5. Lastly, learned counsel for applicant submitted that liberty may be granted to applicant to surrender before the court concerned in pursuance to non-bailable warrant dated 21.01.2026 issued against him to which learned AGA and Sri Prem Shankar Mishra, learned counsel for opposite party no.2 have no objection.
6. In view of the aforesaid, the instant application is finally **disposed of** with

a direction to the applicant to appear before learned court concerned in pursuance to non-bailable warrant dated 21.01.2026 within three weeks from today. Till three weeks from today, no coercive action shall be initiated against the applicant. After the expiry of aforesaid period of three weeks, learned concerned court is directed to proceed as per law.

March 28, 2026

Saif

(Saurabh Srivastava,J.)